

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 277 of 2016 &
IA No. 572 of 2016**

Dated: 24th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Appellant (s)

Vs.

M/s Adani Power Rajasthan Ltd. & Anr.

... Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Saloni Sucheti

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Poonam Verma
Ms. Nishtha Kumar a/w
Mr. Malav Deliwala (Rep.) for R-1

Mr. R.K.Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-2

ORDER

Admit. Issue notice. Mr. Amit Kapur takes notice on behalf of Respondent No.1 and Mr. R.K. Mehta takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply to the main appeal. They may file the same on or before 22.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 07.12.2016 after serving copy on the other side.

List the I.A. No. 572 of 2016 for hearing on **21.11.2016**. In the meantime, learned counsel for the respondents may file reply to the I.A. on or before 02.11.2016 after serving copy on the other side. Thereafter,

rejoinder may be filed on or before 15.11.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson